

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 39/1998
in
O.A. NO. 1049/1997

(5)

New Delhi this the 10th day of February, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

M. K. Garg S/O Ved Prakash Garg,
R/O House No. 4B/243,
Railway Officers Colony,
Panchkuin Road,
New Delhi.

... Applicant

(By Shri S. K. Sawhney, Advocate)

-Versus-

1. Shri D. P. Tripathi,
Secretary, Railway Board,
Rail Bhawan, New Delhi.

2. Shri S. P. Mehta,
General Manager,
Northern Railway, Baroda House,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

The learned counsel wants to withdraw this application with liberty to renew the application after three months, if no progress in the enquiry is found. Accordingly, the application is dismissed as withdrawn with liberty as prayed for by the learned counsel for the applicant.

[Signature]
(K. M. Agarwal)
Chairman

[Signature]
(R. K. Ahooja)
Member (A)

/as/